

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:5642
ANSWERED ON:03.05.2005
CHANGE OF LAND USE
Sangwan Shri Kishan Singh

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the change of land use is permissible in Delhi;
- (b) if so, the details thereof with the number of cases in which permission was granted during the last three years and thereafter;
- (c) whether the Government has liberalised the norms for change of land use recently;
- (d) if so, the details thereof;
- (e) if not, whether the Government proposed to make easier the change of land use in near future; and
- (f) if so, the reaction of the Government thereto?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT(SHRI GHULAM NABI AZAD)

(a)&(b): Yes Sir, Change of land use in Delhi requires modification of the Master Plan. Modification to the Master Plan including change of land use is done after following detail procedure as laid down under Section 11A of the Delhi Development Act 1957. During the last three years and thereafter, i.e. from 1st January 2002 to 30th April 2005, change of land use has been permitted on 14 occasions covering 35 cases after following the procedure laid down in Section 11A of the DD Act. This has been done for various purposes such as resettlement of Jhuggi Jhopri clusters, setting up of Metro Stations, carrying out development for providing residential, commercial and other public and semi public facilities for relocation of industries, implementation of courts order etc.

(c)to(f): There is no proposal to amend the relevant provisions of the Delhi Development Act pertaining to change of land use.